

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION No. 188/2009

Sub: Petition under Section 79 (1) of the Electricity Act, 2003.

.Date of hearing : 9.3.2010

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dalaylan, Member

Petitioner : Narayanpur Power Company Pvt. Ltd., Bangalore

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore  
2. Gulbarga Electricity Supply Company Ltd., Gulbarga  
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Parties present : Shri M. G. Ramachandran, Advocate, KPTCL

This application has been made *inter alia* alleging denial of open access in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. None appeared on behalf of the petitioner. Learned counsel for the respondents submitted that the petitioner had sought time to file its rejoinder on the reply of KPTCL and GESCL, but no rejoinder was filed so far. He suggested that the matter may be suitably adjourned.

3. The petition shall be re-notified on 22.4.2010.

Sd/-  
(T.Rout)  
Joint Chief (Law)